

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5973/2020

(Arising out of impugned final judgment and order dated 27-02-2019 in CRMM No. 51493/2018 passed by the High Court of Punjab & Haryana at Chandigarh)

THE STATE OF HARYANA

Petitioner(s)

VERSUS

RITU SINGH & ANR.

Respondent(s)

(IA No. 87364/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Deepak Thukral, A.A.G.
Mr. Gautam Sharma, Adv.
Dr. Monika Gusain, AOR

For Respondent(s) Mr. Aayush Agarwala, Adv.
Mr. Anuj P. Agarwala, Adv.
M/S. Pba Legal, AOR

Mr. Nitin Saluja, AOR
Ms. Pranya Madan, Adv.
Ms. Pinky Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the respondents,
list this matter on 22.03.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)